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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 24.01.2025 under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No. 24AM25 held on 24.01.2025

The following members were present in the meeting:

- | | |
|-----------------------------|------------|
| 1. Shri Hardeep Singh | Addl. DGFT |
| 2. Dr.S.K. Bansal | Addl. DGFT |
| 3. Shri Rakesh Kumar | Addl. DGFT |
| 4. Shri K.V.Tirumala | Joint DGFT |
| 5. Shri K.M. Harilal | Joint DGFT |
| 6. Shri Randheep Thakur | Joint DGFT |
| 7. Shri Md. Moin Afaq | Joint DGFT |
| 8. Shri Satya Raja Sekhar G | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm
1.	M/s. Amol Associates, Pune
2.	M/s. Aprn Enterprises Private Limited, Mumbai
3.	M/s. Aprn Enterprises Private Limited, Mumbai
4.	M/s. Amrapali Industries Limited, Ahmedabad
5.	M/s. Balkrishna Industries Limited, Mumbai
6.	M/s. DM South India Hospitality Private Limited, Delhi
7.	M/s. Encana International, Chandigarh
8.	M/s. Larsen and Toubro Limited, Mumbai
9.	M/s. Primex Industries, Mumbai
10.	M/s. Steel Authority Of India Ltd, Kolkata
11.	M/s. Sun International, Mumbai
12.	M/s. Bekaert Mukand Wire Industries Private Limited, Pune
13.	M/s. Brakes India Private Limited, Chennai
14.	M/s. Dynatech Tools & Devices (Bengaluru) Private Limited, Bangalore
15.	M/s. Essen Deinki, Delhi

Sanjay

16.	M/s. Eswari Global Metal Industries Private Limited, Karnataka
17.	M/s. Padmini Vna Mechatronics Limited, Gurugram
18.	M/s. Avantika Medex Private Limited, Ahmedabad
19.	M/s. Rhytek Overseas Private Limited, Ahmedabad
20.	M/s. Flextronics Technologies (India) Private Limited, Tamil Nadu
21.	M/s. Flextronics Technologies (India) Private Limited, Tamil Nadu
22.	M/s. Flextronics Technologies (India) Private Limited, Tamil Nadu
23.	M/s. Flextronics Technologies (India) Private Limited, Tamil Nadu
24.	M/s. Flextronics Technologies (India) Private Limited, Tamil Nadu
25.	M/s. Flextronics Technologies (India) Private Limited, Tamil Nadu
26.	M/s. Garden Silk Mills Private Limited, Surat
27.	M/s. Microns India, Faridabad
28.	M/s. Betul Oil Limited, Madhya Pradesh
29.	M/s. Bawa Fishmeal & Oil Co, Karnataka
30.	M/s. Aaacorp Exim India Private Limited, Mumbai
31.	M/s. Sara Sae Private Limited, Dehradun
32.	M/s. Sara Sae Private Limited, Dehradun
33.	M/s. Sara Sae Private Limited, Dehradun
34.	M/s. Sasan Power Ltd. M.P.
35.	M/s. Sara Sae Private Limited, Dehradun
36.	M/s. Sara Sae Private Limited, Dehradun
37.	M/s. Sara Sae Private Limited, Dehradun
38.	M/s. Medreich Limited, Bengaluru
39.	M/s. Brakes India Private Limited, Chennai
40.	M/s. Sanchita Frozen Foods Private Limited, Mumbai
41.	M/s. Varroc Engineering Limited, Maharashtra
42.	M/s. U K Monu Timbers, Karnataka
43.	M/s. Span Aquatic Products, Karnataka
44.	M/s. Smith Therm Private Limited, Jharkhand
45.	M/s. Permeshwar Creations Pvt. Ltd.
46.	M/s. Shreeji Agri Commodity Private Limited, Rajkot
47.	M/s. Rohan Industries, Alwar
48.	M/s. Raut Engineering Private Limited, Mumbai
49.	M/s. Railtrack Concrete Products Private Limited, Kolkata
50.	M/s. Prayag Polytech Private Limited (Transfer From Delhi To Rajasthan), Gurugram
51.	M/s. Pmc Rubber Chemicals India Private Limited, Kolkata



52.	M/s. Oracle Polyplast, Dadra And Nagar Haveli
53.	M/s. Kothari Metals Ltd, Kolkata
54.	M/s. Ketan Plastic Industries Private Limited, Mumbai
55.	M/s. K.L.F. Nirmal Industries Private Limited, Kerala
56.	M/s. Honda Motorcycle And Scooter India Pvt Ltd, Gurugram
57.	M/s. Helious Specialty Gases Private Limited, Gujarat
58.	M/s. Permeshwar Creations Private Limited, Mumbai
59.	M/s. Eastern International, Kanpur
60.	M/s. Asian Tea Company Private Limited, Kolkata

Case No.01 M/s. Amol Associates, Pune

F.No.HQRPRCAPPLY00008965AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 3130007225 dated 26/02/2013.

Applicant Statement: We are very thankful for your decision for allowance of EOP Extension in the subject EPCG Authorization No.3130007225 Date.26.02.2013 from 6 to 8 years wide meeting no.07/AM 23 Dt.14.10.2022 but as per our request we had asked further extension of 2 years from the date of expiry of the extended period i.e upto 26.02.2023 this request was made in December 2021 and the minutes of meeting were published in November 2022 so now extension upto February 2023 is also insufficient to fulfill the Obligation. Our major Obligation period has been lapsed under the DGFT Custody by issuance of Order in Original and amendment the following details mentions the summary of events We had submitted our Authorization for Block extension to DGFT Pune on 18.01.2017, meanwhile as the application for Block extension was pending with RA Pune we had been issued with Show Cause notice on Dt.08.06.2017 for non fulfillment of Exports to which we replied on dt.15.06.2017 and also appeared in person in RA Pune for the same. Later shockingly Order in Original was passed before prior to expiry of the Obligation period on dt.26.06.2017. We approached the Head Quarters for Review of the Appeal decision made by RA Mumbai on dt.11.05.2018 and finally our request was being considered for Remand back of the Order. After getting the Remand back order from the Head Quarters we submitted the application for to RA Pune for Block Extension and Amendment on 27.03.2019 for which after 8n months time and follow up in the department they just allowed us HS Code Amendment on 23.12.2020.Further to that Composition fees paid online for Block extension was debited from our account but got an unsuccessful message on DGFT Site error after regular follow up and many attempts finally we were able to make the payment online on 11.03.2021We missed 2 years getting Remand back from DGFT and change in the item demanded by the buyer for which we requested Amendment in the HS Code of the license applied on 18.01.2017 and received to us on 23.12.2020 Due to COVID

Sanjay

Pandemic there were no export orders so we could not export and the Authorization got expired we request you to please kindly please grant us the period of 2 years which got wasted to get the remand back and amendment in the Authorization from the date of Endorsement and almost for 11 months it was with the PRC Committee to take decision.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Pune, including comments on the relevant issues raised by the party in their PRC application, for taking the decision in the matter.

(Action: Applicant/ RA Pune)

Case No.02 M/s. APRN Enterprises Private Limited, Mumbai

F.No.HQRPRCAPPLY00000497AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Review of our application for EOP Extension for exports already made (Delay of only one month) against Advance Authorization No. 0310824063 dated 28.09.2018.

Applicant Statement: 1) Due to Covid-19 Pandemic and frequent lockdowns in India there was minimal export activity. Movement of goods and materials were badly affected. We could not travel abroad for export marketing. 2) The pharma companies world over had cut down their production of regular Pharmaceutical products & were fully focused on the pandemic related medicines. 3) Our supplies of packaging material i.e. Aluminum foil for Pharma packaging was adversely impacted However once the situation normalized; we completed the balance export obligation. 4) Logistics was disrupted and containers were scare leading to unprecedented increase in shipping and transportation cost making exports unviable even the freight charges were nearly 3 to 4 times more than the normal charges & we could not afford them. Practically entire one & half year had been wiped out. We are a small scale unit and it will be unfair to penalize us for exports already affected. Hence we are requesting you to kindly consider our request and extend EO for further 1 month from 31.12.2022 i.e upto 30.01.2023 for the purpose of regularization. We had completed over 31.78% of the exports during the valid export obligation period and also completed the balance export obligation also.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.03 M/s. APRN Enterprises Private Limited, Mumbai



F.No.HQRPRCAPPLY0000482AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Review of our application for EOP Extension for exports already made (Delay of only one month) against Advance Authorization No. 0310823348 dated 28.08.2018.

Applicant Statement: 1) Due to Covid-19 Pandemic and frequent lockdowns in India there was minimal export activity. Movement of goods and materials were badly affected. We could not travel abroad for export marketing. 2) The pharma companies world over had cut down their production of regular Pharmaceutical products & were fully focused on the pandemic related medicines. 3) Our supplies of packaging material i.e. Aluminum foil for Pharma packaging was adversely impacted. However once the situation normalized; we completed the balance export obligation. 4) Logistics was disrupted and containers were scarce leading to unprecedented increase in shipping and transportation cost making exports unviable even the freight charges were nearly 3 to 4 times more than the normal charges & we could not afford them. Practically entire one & half year had been wiped out. We are a small scale unit and it will be unfair to penalize us for exports already affected. Hence we are requesting you to kindly consider our request and extend EO for further 1 month from 31.12.2022 i.e. upto 30.01.2023 for the purpose of regularization. We had completed over 95% of the exports during the valid export obligation period and also completed the balance export obligation also.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.04 M/s. Amrapali Industries Limited, Ahmedabad

F.No.HQRPRCAPPLY00006594AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Request for revalidation of Scrip against MEIS Scrip No. 4019003157 dated 04.08.2022.

This is a review case of PRC Meeting No.28AM24 held on 24.01.2025/07.02.2024 (Case No.04) wherein Committee rejects the case.

Applicant Statement: Our MEIS Duty Scrip No: 4019003157/0/36/00 Dt: 04/08/2022 was registered in the Non-EDI port of Gift City. However, Gift City was changed from Non-EDI to EDI on the ICEGATE platform but the said MEIS Duty Scrip was not getting registered on the ICEGATE platform due to technical issues at Gift City. In the meantime, the said Duty Scrip got expired on 03/08/2023. Due to

Sanjay

technical issues at Gift City and due to no fault of ours, we are facing immense financial hardship and we request you to please consider favorably and register the said MEIS Duty Scrip on the EDI platform at Gift City, so that the same can be utilized by us for further import.

Comments of PC-3 were also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.05 M/s. Balkrishna Industries Limited, Mumbai

F.No.HQRPRCAPPLY00000539AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Re-validation of Scrip against MEIS Scrip No. 0319325056 dated 30/09/2021.

This is a review case of PRC Meeting No.34AM23 held on 24.01.2025/09.03.2023 (Case No.19) wherein Committee rejects the case.

Applicant Statement: The MEIS scrip was issued on 30/09/2021 for INR 36,20,341/- and the same was utilized against our Imports for home consumption. The last import was on 30/04/2022 and in May 2022, there was incidence of fire in the section handling the licenses and many of the records got destroyed /misplaced. It is now while reconciliation of MEIS scrips, it came to our notice that there was balance of INR 4,15,984/- available for utilization and the scrip was valid until Sept 2022. The MEIS Scrip may please be revalidated so that we can utilize the balance of INR 4,15,984/- available in the Scrip. Understanding the genuine hardship, kindly revalidate the MEIS scrip.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.06 M/s. DM South India Hospitality Private Limited, Delhi

F.No.HQRPRCAPPLY00006457AM25

Meeting No.24AM25 held on 24.01.2025



Subject: Permit Redemption EPCG Authorisations, 0530152443 dated 14/06/2010 against EPCG Authorization No. 0530154479 dated 07/01/2011, 0530152711 dated 08/07/2010, 0530149856 dated 18/09/2009, 0530149993 dated 06/10/2009, 0530152343 dated 07/06/2010.

Applicant Statement: The Petitioner is approaching the PRC for a relaxation of policy and seeking the redemption of the six authorization mentioned above without composition fee/Customs Duty or interest thereon, and seeking condonation of the delay in redeeming these authorizations on account of the hardship faced by the Petitioner on account of the Covid-19 pandemic, because of the following measures undertaken by the government:

- a. Suspension of international air-travel and decreased foreign customers.
- b. Closure of hotels under government directions.
- c. Restrictions on entry of foreign tourists and suspension of tourist visas.
- d. Injustice caused by the fluctuating exchange rate resulting in the Export obligation amounting to a much higher sum in INR as compared to the customs duty saved at the time of import under the EPCG Scheme.
- e. Lack of clarity over certain policies introduced by the DGFT to remedy the hardship caused by Covid-19.

Extension in period of Export Obligations for six EPCG Authorization already filed for redemption with the office of ADGFT CLA New Delhi office and to permit redemption of the six EPCG Authorisations and also grant waiver of any applicable customs duty, compounding / composition fees and / or customs duty, and / or any interest accrued or otherwise thereon.

Decision: The case is withdrawn.

(Action: Applicant)

Case No.07 **M/s. Encana International, Chandigarh**

F.No.HQRPRCAPPLY00001963AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 2230002440 dated 20/10/2014.

Applicant Statement: We wish to submit that, we had obtained EPCG license and made the export of 67% against the license under the extended validity of license. Now, we are regular exporter and having export orders in hand. we wish to meet the 100% export obligation against the license. so we request to grant us further EOP extension for one year

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of EPCG Authorization No. 2230002440 dated 20.10.2014 for a further period of 1 year from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA



concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No.08 M/s. Larsen and Toubro Limited,Mumbai

F.No.HQREPCGPRAPP00012208AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Erroneous Selection Of Declaration Of Intent In The Shipping Bill No 7312347 Dt 01 10 2019.

Applicant Statement : We were granted approval by PRC for delayed uploading of EBRC vide PRC meeting no. 04am25 dt. 03/05/2024 - case sl. no. 17. We wish to claim MEIS against shipping bill no. 7312347 dt. 01/10/2019, where intent to claim MEIS was erroneously marked as "no" instead of "yes", hence seek relaxation.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it was decided to refer the issue to PC-3 Division for suitable action. The firm shall approach PC-3 within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ PC-3 division)

Case No.09 M/s. Primex Industries, Mumbai

F.No.HQRPRCAPPLY00000236AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Revalidation of Licence For 6 Months From The Date Of Issue against DFIA Authorization No. 0311009272 dated 07/12/2021, 0311009283 dated 08/12/2021.

Applicant Statement: '1. DFIA Licence was issued on 07.12.2021, however, the CIF values were not correctly transmitted to the Customs. Hence, the Licence could not be registered with the Customs. We had repeatedly raised Complaints on the issue on DGFT (copies attached). However the issue was resolved and finally transmitted to Customs server only in the month of Nov 2022(after 11 months) thereby leaving us with less than 1 month to use the licence. We could partly use this licence due to the above delay. We are enclosing herewith the ticket raised by us your kind perusal and consideration. Kindly revalidate for 11 months from date of endorsement without any fees as licence could not be transmitted from RA Mumbai to Customs server for 11 months.' 2. The DFIA Licence was issued on 08.12.2021, but the CIF Values were not transmitted correctly to the Customs. Hence, this Licence could not be registered with the Customs. We had repeatedly raised complaints on the DGFT Portal regarding this matter, but this was not



resolved. This was not resolved. This matter was not resolved by the DGFT and hence we could not use this licence. We are enclosing herewith copies of the ticket raised by us for your kind consideration.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed revalidation of DFIA Authorization No. 0311009272 dated 07.12.2021 only, for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.10 **M/s. Steel Authority Of India Ltd, Kolkata**

F.No.HQRPRCAPPLY000387401AM22

Meeting No.24AM25 held on 24.01.2025

Subject: Adding of 2nd eBRC to Shipping bill against MEIS Scrip No. 0219104720 dated 22/10/2021.

Applicant Statement: MEIS license for One USD based Shipping bill vide number 3738291 dated 10.07.2020 was issued earlier vide MEIS application no. 02190104720 dated 22.10.2021 along with other shipping bills. FOB value of this shipping bill was partially linked due to the inadvertent error in uploading the total E-BRC from SBI bank end. When this matter was taken up with DGFT Kolkata and DGFT HQ, New Delhi, they have asked us to file the matter under Policy Review Committee. Accordingly we are putting up through the PRC for consideration and granting us MEIS benefit please.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.11 **M/s. Sun International, Mumbai**

F.No.HQRPRCAPPLY00000332AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0311004619 dated 15.06.2021.

Applicant Statement: We have applied for waiver of above advance authorization no. 0311004619 vide application reference no



ARNADVCAAC04148527AM23 dt. 04.01.2023, against the following shipping bills against which the shipments was made, B. Against the above given two shipping bill in Sr.no. 8 & 9 (SB No. 2210074 & 2220344), the same was not appearing in the system as the shipments were made vide file number and hence Waiver could not be proceeded. Also on the above said two shipping bills, the BRC was uploaded in bank in the month of October 2022 and due to systems error in the bank, e-BRC could not be uploaded. Due to the above two shipping bills not appearing on the Customs/DGFT portal, we referred this matter to the help desk on 17.08.2022 and had communications made till 11.01.2023 after which there has been no response from the help desk and the matter remains unresolved. (details attached for your reference.) We had also taken up the matter with the custom officials personally, however no positive reply was received and the matter remained unresolved of uploading of above said two shipping bills in the systems/portal. This process of resolving the issues resulted in non waiver of Licence and also the validity period of Licence (24 months) expired/expiring on 16.05.2023 and consequently imports could not be effected inspite of EO fulfilment & realisation of payments. Hence this representation to the PRC committee to direct the concerned team to rectify the following. 1. Uploading the above said two shipping bills mentioned under sr. no. B in the portal., enabling us to applying for waiver. 2. Request for considering revalidation for a period of six months from the date of endorsement after resolving the issues of Sr. no. B. 3. The exports have been effected after taking into consideration import value prices and the company stands to loose Rs. 53,67,000.00 on account of non import of 178.926 MT of raw material in terms of price difference of imported/indigenous raw material prices. 4. Our company is an MSME and incurring such huge losses will have adverse impact on the running of the company. Based on the above submission made and the hardship we face on account of non imports may kindly be looked into and an positive decision may be taken by granting us revalidation of licence and resolving issue under Sr. No. B for the above said two shipping bills.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.12 **M/s. Bekaert Mukand Wire Industries Private Limited, Pune**

F.No.HQRPRCAPPLY00007858AM24

Meeting No.24AM25 held on 24.01.2025

Subject: To allow filing of MEIS claims since the IEC of the company was under DEL status since October 2018.

Applicant Statement: 1. Company's IEC was put under DEL Status from 04 October 2018 till 30 October 2023 due to non-closure of advance authorization,

which was held up by the authorities due to an inadvertent error though export obligations was duly fulfilled by the company. 2. While the matter was in appeal with the Additional DGFT, Mumbai, the company has filed two letters dated 01 January 2019 and 01 March 2019 requesting the Jt. DGFT, Pune to keep the OIO in abeyance and consequently remove IEC from the DEL status so that export incentive claims can be filed. However, the company's requested was unattended and IEC was not removed from DEL status due to which MEIS claims could not be filed which has caused genuine hardship to the company. 3. While the matter was in appeal with the Hon'ble High Court of Bombay, the company had filed the manual application on 24 December 2021 for claiming MEIS benefits for FY 2017-18, FY 2018-19 and FY 2019-20 with the Jt. DGFT, Pune through post as they were unable to file MEIS application online due to DEL status. The said applications were returned by the Jt. DGFT, Pune stating that application needs to be filed online. 4. The Hon'ble High Court vide its order dated 10 October 2022 quashed and set aside the OIA and remanded back the matter to the Additional DGFT, Mumbai for denovo consideration and consequently after multiple personal hearing and submissions to the Jt. DGFT, Pune EODC has been issued to the company on 02nd June 2023. 5. The company has filed the online request to revoke the DEL status of IEC on 07th July 2023 on the DGFT portal. The Jt. DGFT, Pune has removed the IEC DEL status of the company on 30th October 2023. 6. It is apparent from the facts that the company was not at fault during the relevant period, however, was restricted from availing MEIS benefit due to DEL status. It is well settled that procedural error cannot lead to denial of export benefits available otherwise.

Decision: The Committee having examined the statement made by the applicant in its application decided to defer the case to seek a detailed report from RA concerned, along with information whether the firm had applied earlier for abeyance or not and decision taken, grounds for passing O-I-0, and other relevant inputs.

(Action: Applicant/ RA Pune)

Case No.13 **M/s. Brakes India Private Limited, Chennai**

F.No.HQRPRCAPPLY000585AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Re-validation of Scrip against MEIS Scrip No. 0419099717 dated 30/11/2021.

Applicant Statement: MEIS scrip transfer - unable to approve transfer due to DGFT's system issue on Aadhar based e-verification. Hence requesting for extending the validity period of the MEIS scrip. Detailed letter is given in attachment along with the system message mentioning glitches in Aadhar based e-verification. Kindly extend the validity date of the MEIS Scrip No: 0419099717 Dt.30.11.2021.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted

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any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.14 **M/s. Dynatech Tools & Devices (Bengaluru) Private Limited, Bangalore**

F.No. HQRPRCAPPLY00007669AM24

Meeting No. 24AM25 held on 24.01.2025

Subject: Re-validation of Scrip against MEIS Scrip No. 0219104254 dated 18/10/2021.

Applicant Statement: With reference to the previous application requesting for extension of validity of MEIS Scrips, the case was rejected. As explained, there was a disturbance in the commercial operation of the company due to the abrupt resignation of the Chief Accountant, who while departing, misplaced certain important documents purposefully in vengeance. Therefore the scrip was not traceable and as well its utilization. We therefore being an MSME unit reconsideration the decision of rejection and permit the revalidation of the scrips as Rs. 769402.00 is a substantial value for us.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.15 **M/s. Essen Deinki, Delhi**

F.No. HQRPRCAPPLY00006466AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Re-validation of Scrip against MEIS Scrip No. FILE NO309109053369A M22 SCRIP NO 3019061870 dated 14/03/2023.

Applicant Statement: With reference to the previous application requesting for extension of validity of MEIS Scrips, the case was rejected. As explained, there was a disturbance in the commercial operation of the company due to the abrupt resignation of the Chief Accountant, who while departing, misplaced certain important documents purposefully in vengeance. Therefore the scrip was not traceable and as well its utilization. We therefore being an MSME unit reconsideration the decision of rejection and permit the revalidation of the scrips as



Rs. 769402.00 is a substantial value for us.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.16 **M/s. Eswari Global Metal Industries Private Limited,**
Karnataka

F.No. HQRPRCAPPLY00012299AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 0711003601 dated 04/04/2022.

Applicant Statement: As per licence no 0711003601 dt 04.04.2022 licence allowed quantity 5100 we had importer our input item maximum 3754.MT of quantity as allowed in authorization, But we had fulfilled our export only 3656.213 instead of 3681.089, we need to export balance quantity. So we need EOP. Only because the notification 18/2015 and 21/2023 is not allow to club so that we are coming EOP this license please issue the EOP upto Jan we will do it immediately.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711003601 dated 04.04.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.17 **M/s. Padmini Vna Mechatronics Limited, Gurugram**

F.No.HQRPRCAPPLY0008883AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Request for Deduction/ Waiver of Late Cut Fee.

Applicant Statement: Request For Exemption Under Para 2.59 Of Foreign Trade Policy (FTP) 2023 To Allow MEIS Benefit, Without Any Late Cut, Against Shipping Bills of FY 2020-2021 (01.09.2020 to 31.12.2020):_(23) Twenty Three Shipping Bills: a) As E-BRCs For Thirteen (13 In Nos.) Shipping Bills Have Been

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Uploaded By The Bank After 31.08.2022 (As Per Notification No. 15 Dated 01.07.2022, The Last Date To Apply Was 31.08.2022). However, All The Overseas Payments Had Been Realized Within Time. b) As E-BRCs For Rest Ten (10 In Nos.) Shipping Bills Have Been Uploaded By The Bank On Or After 25.08.2022 (As Per Notification No. 15 Dated 01.07.2022, The Last Date To Apply Was 31.08.2022), But We Could Not File, Due To Cooling Period Required Before Attaching The E-BRC. However, All The Overseas Payments Had Been Realized Within Time.

Comments of PC-3 were also seen.

Decision: The Committee having examined the case on the basis of the submission made by the firm and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow MEIS benefit against only 3 shipping bills in which realization was in time but uploaded late (4943197, 7579983, 7556392) without any late cut fee. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting, and PC3 shall check before updating.

(Action: Applicant/ CLA/ PC-3 Division for necessary updation)

Case No.18 M/s. Avantika Medex Private Limited, Ahmedabad

F.No.HQRPRCAPPLY00010727AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Request for grant us MEIS claim as per chapter 3 of ftp.

Applicant Statement: Regarding the MEIS Claim We would like to inform you that, We have applied BRC to the bank and submitted relevant documents to the concern banks, but due to corona pandemic we could not go physically for the follow up and matter had been pending at their end. Key Area To Be Concerned :However, when MEIS windows opened by the DGFT for claim we have tried application for the same and the same time we come to know that bank has not been uploaded BRC for which we already got the payment since long back in our bank account. Brief fact about the case : After knowing the fact, we once again approached to the bank but due to staff transfer they once again asked for some documents and then our continuous follow up they have uploaded our BRC on the site. In this connection while we get the BRC at the same time the MEIS claim window has been closed by the DGFT and we were not able to file the claim. In viewing the above fact we once again requesting your kind authority to please grant us MEIS claim which we were not able to file, cause due to corona and ongoing Ukrain war our business was largely impacted and we are facing some working capital and financial crunch as well. Hence, we here by requesting your kind authority to please grant us one time relaxation for this particular case.

Comments of PC-3 were also seen.



Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.19 M/s. Rhytek Overseas Private Limited, Ahmedabad

F.No.HQRPRCAPPLY00011320AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Request for MEIS is pending for the specific period from august 2020 to December 2020 against MEIS Scrip No. 202302198284 dated 09.02.2023.

Applicant Statement: We had applied for our due MEIS on 18th December 2021 for the period of 1 April 2020 to 31 July 2020, which was ok on the DGFT server, but at the same time due to some technical reason we could not apply MEIS for the period 1 August 2020 to 31 December 2020, Whenever we used to process on DGFT server, which in to more delays. Please note, total FOB Value of the pending SHIPPING BILL is Rs. 6,36,54,410.14, We have all needed documents to claim this MEIS, such as Shipping Bill, BRC, etc., Which are totally genuine one, even respected offices can recheck on their side too about the same.

Comments of PC-3 were also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.20 M/s. Flextronics Technologies (India) Private Limited, Tamil Nadu

F.No.HQRPRCAPPLY00012307AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Relaxation and waiver of End User Certificate against Export License for SCOMET Items Authorization No. 0101020152 dated 11/10/2024.

Applicant Statement: As outlined in the attached Cisco Letter of Explanation (LOE) dated Dec 18, 2024, the export items would be distributed to ultimate end-users through the Cisco/stockiest supply chain consisting of partners, resellers, regional distributors, and retailers. The export items are likely to re-transferred multiple times within the Cisco/Stockiest supply chain until it reaches the ultimate

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end-user. It is expected that there will be 4200 or more ultimate end-users for each of the above referenced licenses, with frequent changes in both distributor and customer base. Such dynamic trades are inherent to telecom supply chains for mass market/readily available products, which makes tracking all transfers from the respective stockiest countries highly improbable and cumbersome. As a result, the procurement and collection of end-use certificates from each ultimate end-user through thousands of intermediaries would be practically impossible. Cisco/Stockiest and all its intermediaries are fully aware of their obligations to prevent diversion of dual use goods for prohibited end-uses (e.g., chemical, biological, or nuclear weapons) or with prohibited end-users. Further, both Flex and Cisco maintain robust export compliance and transactions screening programs. Therefore, given the size and complexity of the Cisco supply chain, were seeking a relaxation of the reporting requirements as outlined in the attached LOE. Also Note that detailed Supply Chain Model and EUC obstacles fully explained by Global ODM Customer during their Video Conference call held with DGFT and IMWG members. Hence we request your good office to support for this exemption.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the issue may be decided by the IMWG in consultation with the Line Ministry.

(Action: Applicant)

Case No.21 **M/s. Flextronics Technologies (India) Private Limited,**
Tamil Nadu

F.No.HQRPAPPLY00012315AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Relaxation and waiver of End User Certificate against Export License for SCOMET Items Authorization No. 0101019726 dated 26/09/2024.

Applicant Statement: As outlined in the attached Cisco Letter of Explanation (LOE) dated Dec 18, 2024, the export items would be distributed to ultimate end-users through the Cisco/stockiest supply chain consisting of partners, resellers, regional distributors, and retailers. The export items are likely to re-transferred multiple times within the Cisco/Stockiest supply chain until it reaches the ultimate end-user. It is expected that there will be 4200 or more ultimate end-users for each of the above referenced licenses, with frequent changes in both distributor and customer base. Such dynamic trades are inherent to telecom supply chains for mass market/readily available products, which makes tracking all transfers from the respective stockiest countries highly improbable and cumbersome. As a result, the procurement and collection of end-use certificates from each ultimate end-user through thousands of intermediaries would be practically impossible. Cisco/Stockiest and all its intermediaries are fully aware of their obligations to prevent diversion of dual use goods for prohibited end-uses (e.g., chemical, biological, or nuclear weapons) or with prohibited end-users. Further, both Flex and Cisco maintain robust export compliance and transactions screening

programs. Therefore, given the size and complexity of the Cisco supply chain, were seeking a relaxation of the reporting requirements as outlined in the attached LOE. Also Note that detailed Supply Chain Model and EUC obstacles fully explained by Global ODM Customer during their Video Conference call held with DGFT and IMWG members. Hence we request your good office to support for this exemption.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the issue may be decided by the IMWG in consultation with the Line Ministry.

(Action: Applicant)

Case No.22 **M/s. Flextronics Technologies (India) Private Limited,**
Tamil Nadu

F.No.HQRPRCAPPLY00012312AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Relaxation and waiver of End User Certificate against Export License for SCOMET Items Authorization No. 0101019725 dated 26/09/2024.

Applicant Statement: As outlined in the attached Cisco Letter of Explanation (LOE) dated Dec 18, 2024, the export items would be distributed to ultimate end-users through the Cisco/stockiest supply chain consisting of partners, resellers, regional distributors, and retailers. The export items are likely to re-transferred multiple times within the Cisco/Stockiest supply chain until it reaches the ultimate end-user. It is expected that there will be 4200 or more ultimate end-users for each of the above referenced licenses, with frequent changes in both distributor and customer base. Such dynamic trades are inherent to telecom supply chains for mass market/readily available products, which makes tracking all transfers from the respective stockiest countries highly improbable and cumbersome. As a result, the procurement and collection of end-use certificates from each ultimate end-user through thousands of intermediaries would be practically impossible. Cisco/Stockiest and all its intermediaries are fully aware of their obligations to prevent diversion of dual use goods for prohibited end-uses (e.g., chemical, biological, or nuclear weapons) or with prohibited end-users. Further, both Flex and Cisco maintain robust export compliance and transactions screening programs. Therefore, given the size and complexity of the Cisco supply chain, were seeking a relaxation of the reporting requirements as outlined in the attached LOE. Also Note that detailed Supply Chain Model and EUC obstacles fully explained by Global ODM Customer during their Video Conference call held with DGFT and IMWG members. Hence we request your good office to support for this exemption.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the issue may be decided by the IMWG in consultation with the Line Ministry.

Sanjay

(Action: Applicant)

Case No.23 **M/s. Flextronics Technologies (India) Private Limited,**
Tamil Nadu

F.No.HQRPRCAPPLY00012311AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Relaxation and waiver of End User Certificate against Export License for SCOMET Items Authorization No. 0101019682 dated 24/09/2024.

Applicant Statement: As outlined in the attached Cisco Letter of Explanation (LOE) dated Dec 18, 2024, the export items would be distributed to ultimate end-users through the Cisco/stockiest supply chain consisting of partners, resellers, regional distributors, and retailers. The export items are likely to re-transferred multiple times within the Cisco/Stockiest supply chain until it reaches the ultimate end-user. It is expected that there will be 4200 or more ultimate end-users for each of the above referenced licenses, with frequent changes in both distributor and customer base. Such dynamic trades are inherent to telecom supply chains for mass market/readily available products, which makes tracking all transfers from the respective stockiest countries highly improbable and cumbersome. As a result, the procurement and collection of end-use certificates from each ultimate end-user through thousands of intermediaries would be practically impossible. Cisco/Stockiest and all its intermediaries are fully aware of their obligations to prevent diversion of dual use goods for prohibited end-uses (e.g., chemical, biological, or nuclear weapons) or with prohibited end-users. Further, both Flex and Cisco maintain robust export compliance and transactions screening programs. Therefore, given the size and complexity of the Cisco supply chain, were seeking a relaxation of the reporting requirements as outlined in the attached LOE. Also Note that detailed Supply Chain Model and EUC obstacles fully explained by Global ODM Customer during their Video Conference call held with DGFT and IMWG members. Hence we request your good office to support for this exemption.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the issue may be decided by the IMWG in consultation with the Line Ministry.

(Action: Applicant)

Case No.24 **M/s. Flextronics Technologies (India) Private Limited,**
Tamil Nadu

F.No.HQRPRCAPPLY00012309AM25

Meeting No.24AM25 held on 24.01.2025



Subject: Relaxation and waiver of End User Certificate against Export License for SCOMET Items Authorization No. 0101019456 dated 17/09/2024.

Applicant Statement: As outlined in the attached Cisco Letter of Explanation (LOE) dated Dec 18, 2024, the export items would be distributed to ultimate end-users through the Cisco/stockiest supply chain consisting of partners, resellers, regional distributors, and retailers. The export items are likely to re-transferred multiple times within the Cisco/Stockiest supply chain until it reaches the ultimate end-user. It is expected that there will be 4200 or more ultimate end-users for each of the above referenced licenses, with frequent changes in both distributor and customer base. Such dynamic trades are inherent to telecom supply chains for mass market/readily available products, which makes tracking all transfers from the respective stockiest countries highly improbable and cumbersome. As a result, the procurement and collection of end-use certificates from each ultimate end-user through thousands of intermediaries would be practically impossible. Cisco/Stockiest and all its intermediaries are fully aware of their obligations to prevent diversion of dual use goods for prohibited end-uses (e.g., chemical, biological, or nuclear weapons) or with prohibited end-users. Further, both Flex and Cisco maintain robust export compliance and transactions screening programs. Therefore, given the size and complexity of the Cisco supply chain, were seeking a relaxation of the reporting requirements as outlined in the attached LOE. Also Note that detailed Supply Chain Model and EUC obstacles fully explained by Global ODM Customer during their Video Conference call held with DGFT and IMWG members. Hence we request your good office to support for this exemption.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the issue may be decided by the IMWG in consultation with the Line Ministry.

(Action: Applicant)

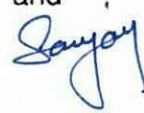
Case No.25 **M/s. Flextronics Technologies (India) Private Limited,**
Tamil Nadu

F.No.HQRPRCAPPLY00012308AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Relaxation and waiver of End User Certificate against Export License for SCOMET Items Authorization No. 0101019724 dated 26/09/2024.

Applicant Statement: As outlined in the attached Cisco Letter of Explanation (LOE) dated Dec 18, 2024, the export items would be distributed to ultimate end-users through the Cisco/stockiest supply chain consisting of partners, resellers, regional distributors, and retailers. The export items are likely to re-transferred multiple times within the Cisco/Stockiest supply chain until it reaches the ultimate end-user. It is expected that there will be 4200 or more ultimate end-users for each of the above referenced licenses, with frequent changes in both distributor and



customer base. Such dynamic trades are inherent to telecom supply chains for mass market/readily available products, which makes tracking all transfers from the respective stockiest countries highly improbable and cumbersome. As a result, the procurement and collection of end-use certificates from each ultimate end-user through thousands of intermediaries would be practically impossible. Cisco/Stockiest and all its intermediaries are fully aware of their obligations to prevent diversion of dual use goods for prohibited end-uses (e.g., chemical, biological, or nuclear weapons) or with prohibited end-users. Further, both Flex and Cisco maintain robust export compliance and transactions screening programs. Therefore, given the size and complexity of the Cisco supply chain, were seeking a relaxation of the reporting requirements as outlined in the attached LOE. Also Note that detailed Supply Chain Model and EUC obstacles fully explained by Global ODM Customer during their Video Conference call held with DGFT and IMWG members. Hence we request your good office to support for this exemption.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the issue may be decided by the IMWG in consultation with the Line Ministry.

(Action: Applicant)

Case No.26 M/s. Garden Silk Mills Private Limited, Surat

F.No.HQRPRCAPPLY00011333AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 5211002782 dated 07/07/2022.

Applicant Statement: Due to war between Ukraine - Russia and Israel and Hamas-led Palestinian militant groups, led to severe dislocation of supply chain, hence we are unable to sell our product. Moreover, both wars have resulted in severe economic downturn and shipping costs as well as the trans-shipment time have increased. Hence, we are unable to fulfill the export obligation within time limit against the import of raw material i.e. MEG

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 5211002782 dated 07.07.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.27 M/s. Microns India, Faridabad



F.No.HQRPRCAPPLY00000219AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Request to allow the shifting of CG due to change of the address of the business premises Condonation for delay issuance of installation certificate and consider the deemed export without mentioning EPCG authorization no on ARE 3 against EPCG Authorization No. 0530137860 dated 14.01.2005 and EPCG Authorization No. 0530149813 dated 15.09.2009.

This is a defer case of PRC Meeting No.07AM25 held on 24.01.2025/06.06.2024 (Case No.04) wherein Committee decided that the firm shall furnish corroborative evidence and statement showing correlation of documents as well as copy of ARE-3 and Proof of receipt of payments through banking channel for considering the request to allow deemed export without mentioning the EPCG authorization on ARE-3 towards discharge of export obligation. Firm shall submit above documents within 30 days on BO Portal/on mail to dgft@nic.in.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. This has reference to the above; we would like to inform that we had issued EPCG Authorization No. 0530137860 Dt. 14.01.2005 and 0530149813 dt. 15.09.2009 for import of following capital goods detail given below:- S. No. Description QTY EPCG Auth. No. Date 1. NEW HAAS USA MAKE, MODEL SL-10 CNC TURNING CENTER WITH ACCESSORY 1 NOS 0530137860 14.01.2005 2. NEW MAKE USA MAKE , MODEL SL-20 CNC TURNING CENTER WITH ACCESSORY 1 NOS 0530137860 14.01.2005 3. OLD, USED NAMAMURA TOME SC-300 CNC LATHE S/N 304203 ALONG WITH ACCESSORIES 1 NOS 0530149813 15.09.2009 4. OLD , USED NAKAMURA TOME TMC-300 CNC LATHE S/N F300401 ALONG WITH ACCESSORIES 1 NOS 0530149813 15.09.2009 Showing the installation address at Plot No. 17, Sector-4, Faridabad-121006. We had made the import of above capital goods vide bill of entry no. 824839 dated 17.03.2005 and 719721 Dated 14.10.2009 respectively and get the installation certificate from independent chartered engineer with in prescribed time period i.e. 6 months (copy enclosed). Please note that the above said business premises on rent and in the year 2010 we had shifted our company to our own business premises situated to Plot No. 1140-1141, Sector-58, Faridabad. We had shifted our all plant and machinery at our new business premises. In that case our above mention capital goods also had been shifted vide Challan no. 6708 Dt. 30.11.2010 & 6707 Dt. 30.11.2010 and also get the installation certificate from independent chartered Engineer(copy enclosed). We had made amendment in our IEC regarding change of address but due to oversight we had not made amendment in our EPCG license. We had been also applied for issuance of installation certificate from Central Excise and finally get the installation certificate from central excise also. (Copy enclosed). We further stated that we had made supply to 100% EOU thru ARE-3 that is covered under deemed export and some supply made to directly our foreign buyer i.e. our direct export. But due to lack of knowledge we had not mentioned the EPCG authorization no. on our supply documents i.e. Shipping Bill in case of direct export and ARE-3 in case of Deemed Export. We undertake that we had not considered the above said shipping Bill and ARE-3 against any other EPCG authorization and we are liable to pay any

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government dues if arise in future. We further stated that we had applied for EODC on 18.07.2019 and 08.04.2019 before Addl. DGFT (CLA) New Delhi, vide key no. 1742173 and 1728056 respectively and also paid composition fees as well as custom duty with interest against unfulfilled export obligation Challan enclosed. In this regard we enclosed herewith following documents:- 1. Copy of EPCG authorization no.0530137860 dt.14.01.2005 and 0530149813 dt. 15.09.2009 2. Copy of installation certificate issued by independent chartered engineer 3. Copy of Transfer Challan no. 6708 and 6708 both dated. 30.11.2010 4. Copy of installation certificate issued by Central Excise 5. Copy of IEC certificate 6. Copy of MSME certificate 7. Copy of receipt of EODC application dated 18.07.2019 and 08.04.2019 8. Copy of duty paid Challan Now we request kindly regularize the installation of machines at our new factory premises i.e. Plot No. 1140-1141, Sector-58, Faridabad? and allow the shifting of Machine and condone the delay issuance of installation certificate from central excise department and also allow to consider our Deemed export documents without mentioning EPCG authorization no. for fulfillment of export obligation.

Decision: The Committee having examined the statement made by the applicant in its application decided to defer the case as the corroborative documents asked for in the deficiency letter were not furnished by the applicant.

(Action: Applicant)

Case No.28 M/s. Betul Oil Limited, Madhya Pradesh

F.No.HQRPRCAPPLY00012316AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 31002874 dated 07/12/1998, 31002899 dated 22/12/1998, 2313378 dated 22/12/1998, 2313379 dated 22/12/1998, 03028241 dated 01/03/1999.

Applicant Statement: The license is pending in DGFT, HQ for approx 17-18 years. We not yet granted for import and export. We can fulfill import as well as export in stipulated time if department will give us permission. We can explain our case personally if give us a chance to brief our case in ph. we request you kindly grant us opportunity for PH.

Decision: The Committee reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No.15/AM24 held on 22.09.2023 (Case No. 19).

(Action: Applicant)

Case No.29 M/s. Bawa Fishmeal & Oil Co, Karnataka

F.No.HQRPRCAPPLY00012314AM25



Meeting No.24AM25 held on 24.01.2025

Subject: Request for Relaxation of MEIS Application Timeline Due to Non-Transmission of EDI Shipping Bill from Customs to DGFT server.

Applicant Statement: Dear Sir, As per Para 3.15 of HBP 2015-20, Last date of filing of application for Duty Credit Scrips (a) Application for obtaining Duty Credit Scrip under MEIS shall be filed within a period of : (i) Twelve months from the Let Export (LEO) date or (ii) Three months from the date of : (1) Uploading of EDI shipping bills onto the DGFT server by Customs. (2) Printing/ release of shipping bills for Non-EDI shipping bills. whichever is later, in respect of shipments for which claim is being filed We understand that as per Para 3.15 (a)(ii)(1) of the Handbook of Procedures (HBP) under the Foreign Trade Policy 2015-20, the last date for applying MEIS Duty Credit Scrips is within three months from the date of uploading the EDI shipping bills onto the DGFT server by Customs, in respect of the shipments for which the claim is being filed. However, in our case, the Customs authorities have not yet transmitted the EDI shipping bill number 9369329, dated 17th October 2017, Port code INNML Mangalore Sea port to the DGFT server. Under the previous DGFT MEIS online application system, we could not apply for the MEIS Scrip without transmitting the shipping bill data from Customs to the DGFT server. Additionally, the new DGFT portal now mandates that a relaxation from the Policy Relaxation Committee (PRC) is required to apply for MEIS under such circumstances. This delay in the transmission of the shipping bill is a genuine hardship that is beyond our control and has prevented us from applying for the MEIS Scrip for the aforementioned shipping bill. Considering the circumstances, we request the PRC to intervene and permit us to apply for the MEIS Scrip. We are expecting that DGFT, as a trade facilitator and promoter of exports, will consider our request favourably.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.30 **M/s. Aaacorp Exim India Private Limited, Mumbai**

F.No.HQRPRCAPPLY00012300AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311014385 dated 04/05/2022.

Applicant Statement: We would like to inform you that we have fulfilled entire export obligation in full under subject advance authorization. Now we have some export orders of same export products in hand and for manufacture the same need Input which balance in subject Advance authorization. We therefore requesting you



kindly allow us special Re-validation of six months & oblige. All relevant documents uploaded for your reference.

The Advance Authorisation erroneously captured the ITCH classification for the import of raw material (LLDPE) under the same code as finished goods (39232100, Bags of Polyethylene), whereas it should have been classified under LLDPE codes (39011010/39014010 / 39014090). - This error went unnoticed as an oversight and remained unresolved — Authorisation attached (A). - On 20th April 2024, we imported raw material EXXON MOBIL, Houston, USA. Is under Bill of Lading No. NAM6798585 from - The incorrect ITCH code (39232100) was identified by Customs at the port of import (Pipavav) upon the filing of Bill of Entry No. 4031434 dated 16.06.2024 for LLDPE granules. and the entry was converted into a warehouse bill, awaiting ITCH amendment (BE copy attached - B).

We immediately filed an application with JDGFT Mumbai for rectification of the ITCH code, and a virtual hearing was conducted by DGFT. - We were informed of a technical glitch in the DGFT system that prevented the desired ITCH amendment, as the system had already linked a previous Bill of Entry (No. 3756485 dated 31st May 2024) for a small quantity of 3.56 MT (attached - C). The said 3.56 MT was from an earlier consignment dated 25th February 2024, under Bill of Lading No. 609954011. - Due to a system anomaly, once an Advance Authorisation is linked to a Bill of Entry in the DOFT system, further amendments are restricted for the remaining quantity. As a result, without any fault on our part, we had to withdraw the Advance Authorisation No. 0311014385 dated 04.05.2022 and clear the cargo from the bonded warehouse using the next Authorisation in sequence (Ex-bond Bill of Entry with the new Advance Authorisation attached - D). Further kindly note that we have completed our Export obligations under the said Authorisation. After extensive discussions with DGFT Mumbai, it has been concluded that a PRC is the only viable solution to preserve the legitimate value of our MSME.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to PC-4 division for examination. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/ PC-4 Division)

Case No.31 M/s. Sara Sae Private Limited, Dehradun

F.No.HQRPRCAPPLY00012323AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Closure of Authorizations against Advance Authorization No. 6110001393 dated 05/01/2017.

Applicant Statement: We are manufacturer exporter of Oil Field Drilling Equipment's, and we supply to Middle East, Europe, North America, and various regions of Asia are our primary export markets. We have taken the Advance

authorization against the order base for manufacturing of export products. In the past, the oil business downturn and the Corona pandemic prevented us from exporting the goods on time as requested by the customer, and as a result of the delay, the customer put the order on hold. The Customer pressurized to us for export the item within time or they cancel the order once again. Our application for an extension of the export obligation period was denied by the committee. Sometimes the situation beyond the control of exporters due to unforeseen circumstances the major was Crona pandemic. We are willing to pay the penalty or composition fees based on the facts. About more than 1000 advance authorizations were obtained, and we finished exporting over 950 of them, with the remaining authorizations under process. Authorization/License taken since 2018 : Total in Numbers : 197 Export value : Rs, 4,78,91,69,635.00 Authorization/License where export/obligation not completed: Total in Numbers : 19 Export value : Rs. 18,14,52,255.69 Import value : Rs. 9,29,58,539.23 Actual Import Value : Rs. 4,42,27,243.33 We had exported the consignment to the customer vide Invoice No.2324-0202000327 Shipping Bill No.5296213 dated 10.11.2023.(Copy attached). We request you to kindly give approval and for export obligation period upto 15.11.2023 for regularization/Redemption of Advance authorization.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request. However, applicant may check whether they had availed revalidation options as available in HBP including Covid extension.

(Action: Applicant)

Case No.32 **M/s. Sara Sae Private Limited, Dehradun**

F.No.HQRPRCAPPLY00012319AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Closure of Authorizations against Advance Authorization No. 6110001574 dated 17/01/2019.

Applicant Statement: Relaxation/Regularization/Revalidation of export obligation period against Advance No.6110001574 dated 17.01.2019 for only redemption purpose. In the past, the oil business downturn and the Corona pandemic prevented us from exporting the goods on time as requested by the customer, and as a result of the delay, the customer put the order on hold. The Customer pressurized to us for export the item/Bop Unit within time or they cancel the order. Our application for an extension of the export obligation period was denied by the committee. Sometimes the situation beyond the control of exporters due to unforeseen circumstances the major was Crona pandemic. Now we had exported the consignment to the customer vide Invoice No.2324-0202000324 and Shipping Bill No.5367204 dated 16.11.2023.(Copy attached) for avoid cancellation of export order once again. We are willing to pay the penalty or composition fees based on the facts. About 1000 advance authorizations were obtained, and we finished



exporting over 950 of them, with the remaining authorizations under process. Authorization/License taken since 2018 : Total in Numbers : 197 Export value : Rs. 4,78,91,69,635.00 Authorization/License where export/obligation not completed: Total in Numbers : 19 Export value : Rs. 18,14,52,255.69 Import value : Rs. 9,29,58,539.23 Actual Import Value : Rs. 4,42,27,243.33 We request you to kindly give approval for export obligation period upto.20.11.2023 for regularization/ Redemption of Advance authorization.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 6110001574 dated 17.01.2019 for a further period up to 17.01.2023 only for the regularization purpose of exports made upto that time, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)

Case No.33 M/s. Sara Sae Private Limited, Dehradun

F.No.HQRPRCAPPLY00012318AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 6110001549 dated 10/10/2018.

Applicant Statement: We are manufacturer exporter of Oil Field Drilling Equipments, and we supply to Middle East, Europe, North America, and various regions of Asia are our primary export markets. We have taken the Advance authorization against the order base for manufacturing of export products. In the past, the oil business downturn and the Corona pandemic prevented us from exporting the goods on time as requested by the customer, and as a result of the delay, the customer put the order on hold. The Customer pressurized to us for export the item/Bop Unit within time or they cancel the order. The export item is almost ready only testing pending which is conduct with the presence of Customer representative. Our application for an extension of the export obligation period was denied by the committee. Sometimes the situation beyond the control of exporters due to unforeseen circumstances the major was Crona pandemic. We are willing to pay the penalty or composition fees based on the facts. About 1000 advance authorizations were obtained, and we finished exporting over 950 of them, with the remaining authorizations under process. Authorization/License taken since 2018 : Total in Numbers : 197 Export value : Rs. 4,78,91,69,635.00 Authorization/License where export/obligation not completed: Total in Numbers : 19 Export value : Rs. 18,14,52,255.69 Import value : Rs. 9,29,58,539.23 Actual Import Value : Rs. 4,42,27,243.33 We request you to kindly give approval for extension of export obligation period for further two months or 31.01.2025. We are ready to pay Composition fees and penalty for regularize the Advance authorization for Export obligation Discharge certificate.



Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 6110001549 dated 10.10.2018 for a further period up to 10.10.2022 only for the regularization purpose of exports made upto that time, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)

Case No.34 M/s. Sasan Power Ltd. M.P.

F.No. HQRPRCAPPLY00012352AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Request for grant of policy relaxation in para (1) of Chap 87 of ITC (HS).

Applicant Statement: 1. SPL owns India's largest integrated power project operating 3960 MW UMPP with a 20 MTPA captive coal mine (Moher & Moher Amlohri Extension) in Singrauli, Madhya Pradesh. 2. The Project was awarded by Ministry of Power, through nodal agency Power Finance Corporation under an International Competitive Bidding at an ultra-competitive levelized tariff of Rs. 1.19/unit which is lesser than the current solar tariffs of more than Rs. 2.5/unit. 3. The Project has been performing consistently well with highest reliability and best-in-class Plant Load Factor (~92%) since its commissioning in March 2015. SPL achieved first position in the country among all the thermal power plants with PLF of ~ 95% from FY2018-19 to FY2021-22 and has been playing a transformational role in the country by supplying the cheapest power (at current tariff of Rs. 1.52 per unit) to ~ 50 Crore population in 7 states and saves ~Rs. 7500 Crore annually towards power purchase cost to the Procurers. 4. However, despite its Best-in-Class operating performance, Sasan is facing acute financial stress and grave liquidity conditions due to factors beyond its control. The major contributors for financial stress are as mentioned below: a. Steep depreciation of Indian Rupee against the US Dollar ? Exchange rate at the time of competitive bidding in 2007 was approximately Rs 40 per USD which currently stands steeply depreciated to more than Rs 85 per USD, an increase of >100% in a span of 15 years. As SPL has huge foreign currency loan, the Rupee depreciation has a severe impact on the debt repayment obligations. b. Abnormal increase in Operation and Maintenance (O&M) cost, beyond the control of SPL, viz. steep increase in cost of High Speed Diesel & explosives resulting from geo-political situation such as COVID-19, Russia Ukraine war, Middle East conflicts etc. which has a direct bearing on the cost of mining in the captive coal mines. c. Protracted delays, extending over 10 years, in reaching finality on regulatory matters whereby legitimate claims of SPL are not being paid by the power procurers. 6. These trucks were identified at China due to following advantages- a. Less no. of operating hours (< 5,000 HMR) b. Less than 3 years old (Year of manufacturing - 2022) c. Readily available for procurement d. Easy availability of consumables and spare parts at very competitive rates in a shorter lead time as these trucks are



used world-wide 07. SPL humbly requests DGFT to Request for grant of policy relaxation in para (1) (I), (II) (a) to (e) of Chapter 87 of ITC (HS) 2022 to allow import of 10 Nos of used 100 Tonnes HOWO150 dump trucks (Left Hand Drive) from China in complete knock down condition along with the standard accessories components parts for use in OFF THE ROAD and in Mining Area and to permit clearance of goods already shipped/arrived and to permit clearance of goods already shipped/arrived.

Decision: The Committee having examined the statement made by the applicant in its application decided to defer the case to seek comments from MoRTH, before taking the final decision.

(Action: Applicant/ MoRTH)

Case No.35 M/s. Sara Sae Private Limited, Dehradun

F.No.HQRPRCAPPLY00007271AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 6110001493 dated 26/02/2018.

Applicant Statement: We had completed partially exported the items against the advance authorizations and few items pending for export. Due, to the oil business downturn and the Corona pandemic prevented us from exporting the goods on time as requested by the customer, and as a result of the delay, the customer put the order on hold. Now the customer has updated the order and advised us to export within the time. The export obligation period was expired on 26.08.2020, due to Corona disaster, DGFT relaxation to the exporter as per details are given below:
1. As per the Public Notice No.67/2015-2020, dated 31.03.2020: Export obligation is deemed to automatically extended for six months from the date of expiry. 2. As per Notification No.28/2015-20, Dated 23.09.2021: Whereas original and extended export obligation period was expired during the period between 01.08.2020 and 31.07.2021, the export obligation period would be extended till 31.12.2021 without composition fees. The export obligation period was automatically extended up to 31.12.2021. As you are aware, the Corona Disaster severely impacted exports and caused the business to cease or slow down. The DGFT was granted a 21-month relaxation, making the entire licensing year of 58 months. The actual licensing period is limited to 37 months.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 6110001493 dated 26.02.2018 for a further period up to 26.02.2022 only for the regularization purpose of exports made upto that time, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)



Case No.36

M/s. Sara Sae Private Limited, Dehradun

F.No.HQRPRCAPPLY0007268AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 6110001471 dated 17/11/2017.

Applicant Statement: We had completed partially exported the items against the advance authorizations and few items pending for export. Due, to the oil business downturn and the Corona pandemic prevented us from exporting the goods on time as requested by the customer, and as a result of the delay, the customer put the order on hold. Now the customer has updated the order and advised us to export within the time. The export obligation period was expired on 17.09.2019, due to Corona disaster, DGFT relaxation to the exporter as per details are given below: 1. As per the Public Notice No.67/2015-2020, dated 31.03.2020: Export obligation is deemed to automatically extended for six months from the date of expiry. 2. As per Notification No.28/2015-20, Dated 23.09.2021: Whereas original and extended export obligation period was expired during the period between 01.08.2020 and 31.07.2021, the export obligation period would be extended till 31.12.2021 without composition fees. The export obligation period was automatically extended up to 31.12.2021. As you are aware, the Corona Disaster severely impacted exports and caused the business to cease or slow down. The DGFT was granted a 21-month relaxation, making the entire licensing year of 61 months. The actual licensing period is limited to 40 months. We request you to kindly give approval for extension of export obligation period up to 17.06.2024 and we are prepared to pay Composition fees and penalty for regularize the Advance authorization for Export obligation Discharge certificate.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 6110001471 dated 17.11.2017 for a further period up to December 2021 only for the regularization purpose of exports made upto that time, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)

Case No.37

M/s. Sara Sae Private Limited, Dehradun

F.No.HQRPRCAPPLY0007269AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 6110001557 dated 19/11/2019.



Applicant Statement: We had completed partially exported the items against the advance authorizations and few items pending for export. Due, to the oil business downturn and the Corona pandemic prevented us from exporting the goods on time as requested by the customer, and as a result of the delay, the customer put the order on hold. Now the customer has updated the order and advised us to export within the time. The export obligation period was expired on 19.04.2020, due to Corona disaster, DGFT relaxation to the exporter as per details are given below: 1. As per the Public Notice No.67/2015-2020, dated 31.03.2020: Export obligation is deemed to automatically extended for six months from the date of expiry. 2. As per Notification No.28/2015-20, Dated 23.09.2021: Whereas original and extended export obligation period was expired during the period between 01.08.2020 and 31.07.2021, the export obligation period would be extended till 31.12.2021 without composition fees. The export obligation period was automatically extended up to 31.12.2021. As you are aware, the Corona Disaster severely impacted exports and caused the business to cease or slow down. The DGFT was granted a 21-month relaxation, making the entire licensing year of 50 months. The actual licensing period is limited to 29 months.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 6110001557 dated 19.11.2019 for a further period up to 19.11.2023 only for the regularization purpose of exports made upto that time, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA)

Case No.38 M/s. Medreich Limited, Bengaluru

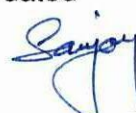
F.No.HQRPRCAPPLY00012296AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 0710108941 dated 23/10/2015.

Applicant Statement: We have obtained Advance Authorization No.0710108941 dated 23.10.2015 towards the import of Trimethoprim and exported the Finished Product Co-trimoxazole 480 and 960mg Tablets. The raw material has been imported from Registered Source. The date of 1st import is on 27.10.2015 and the date of last import is on 16.03.2016. We have made the 1st export on 18.02.2016 and we have made the last export on 30.04.2018 due to some modifications in exports schedule as per the Buyer's requirement. We hereby request you to extend the EO period upto the last export i.e. 30.04.2018 towards regularization and Online closure purpose.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 0710108941 dated



23.10.2015 for a further period up to 30.04.2018 for the regularization purpose, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.39 M/s. Brakes India Private Limited, Chennai.

F.No.HQRPRCAPPLY00000587AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Re-validation of Scrip against MEIS Scrip No. 0419099717 dated 30/11/2021.

Applicant Statement: MEIS scrip transfer - unable to approve transfer due to DGFT's system issue on Adhar based e-verification. Hence requesting for extending the validity period of the MEIS scrip. Detailed letter is given in attachment along with the system message mentioning glitches in Aadhar based e-verification. Kindly extend the validity date of the MEIS Scrip No: 0419099717 Dt.30.11.2021.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.40 M/s. Sanchita Frozen Foods Private Limited, Mumbai

F.No.HQRPRCAPPLY00002662AM23

Meeting No.24AM25 held on 24.01.2025

Subject: Request for acceptance of MEIS Claim for the period 01.09.2020 to 31.12.2020.

Applicant Statement: We created e-com reference No. 03/05/019/84800/0746/8940 date 11.11.2021 for MEIS application against following shipping Bill Nos. SR NO. SB NO SB DATE 1 5383568 23.09.2020 2 6478416 10.11.2020 For the exports made between 01.09.2020 to 31.12.2020 and tried to submit application but due to error we couldn't able to submit our application showing message that fund for providing the MEIS benefit for the period 01.09.2020 to 31.12.2020 has now breached the limit. As per Notification No.58/2015-2020 dated 07.03.2022 allocation of fund of Rs.5000 Cr was removed,



but still we are not able to file due to above message and were waiting if window will start again for submission. Sir we are in to the limit of claim which is within 2 Cr. And you will find that our e-com reference is old but were not able to file application due to above message. We therefore request your good selves to kindly allow us to submit online file for claim of MEIS at the earliest for the export between 01.09.2020 to 31.12.2020.

Decision: The Committee examined the case on the basis of justification made by the applicant and discussed the matter at length and decided to refer the issue to PC-3 Division to check the history of the case and furnish its comments. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/ PC-3 Division)

Case No.41 M/s. Varroc Engineering Limited, Maharashtra

F.No.HQRPRCAPPLY00004548AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Re-validation of Scrip against 42 MEIS Scrip Numbers.

Applicant Statement: We, Varroc Engineering Limited, [previously known as Varroc Engineering Pvt. Ltd. IEC Number 0390019402] are registered Manufacturer Exporters and manufacture and supply our products to various clients in India and abroad. During our business, we have imported various Liquid Crystal Displays required to manufacture the finished products. 1. We had imported these under 90 Bills of Entries on payment of full duties to the Customs. 2. These duties were paid by debiting the Duty Credit Scrips granted to us against our exports in addition to making the payment in Cash terms. 3. The application for the grant of the refund against these imports were initially rejected by the Customs. 4. We filed the Appeal against the same to the Office of the Commissioner of Customs (Appeals) and the Order in Appeal setting aside the previous order was passed. 5. Customs has issued the Order-in-Original No. 26/20-21/AM(I)/NS-III dated 31.03.2021 and has granted for the scripts to be re-credited in the said MEIS scrip. [copies of the Customs orders are enclosed] 6. Being aggrieved with the said Appeal, we filed an Appeal against the said Order and we have been issued the Order-in-Appeal No. 708(CRC-1)/2024(JNCH)/Appeals dated 09.05.2024 wherein the grant of Refund of an amount of Rs. 143,84,854/- by way of re-credit to the respective Scrips was upheld. To sum up, the Customs has issued the Orders, which involve a total of 42 Duty Credit Scrips for 90 Bills of Entries in which the duties paid upon debit to the Duty Credit Scrips needs to be re-credited. However, the original validity of these scrips has already expired and thus the RLA is unable to make the needful recredit. We are, therefore, making this application for the grant of the re-credit of the duty credit scrips. A chart providing details of the Order-in-Appeal along-with the respective Bill of Entries against which these Duty Credits are utilized enclosed in the attachment.

Decision: The Committee examined the case on the basis of justification made by ,



the applicant and discussed the matter at length and decided to refer back the issue to PC-3 Division for its resolution.

(Action: Applicant/ PC-3 Division)

Case No.42 **M/s. U K Monu Timbers, Karnataka**

F.No. HQRPRCAPPLY00012301AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0710110420 dated 16/09/2016.

Applicant Statement: We have fulfilled the export obligation in full. Our export obligation extension application rejected we could not do our further exports under advance authorization and we filed DFIA shipping bills in some cases duty drawback but we have not availed any export benefits other than advance authorization as our intention was only to export under advance license and fulfillment of export obligation. Kindly consider our DFIA shipping bills towards our advance license and issue us the relaxation to consider the shipping bills and issue us the EODC.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from the concerned RA for taking the decision in the matter.

(Action: Applicant/ RA Bengaluru)

Case No.43 **M/s. Span Aquatic Products, Karnataka**

F.No. HQRPRCAPPLY00012321AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Request for Relaxation of MEIS Application Timeline Due to Non-Transmission of EDI Shipping Bill from Customs to DGFT server.

Applicant Statement: As per Para 3.15 of HBP 2015-20 , Last date of filing of application for Duty Credit Scrips (a) Application for obtaining Duty Credit Scrip under MEIS shall be filed within a period of : (i) Twelve months from the Let Export (LEO) date or (ii) Three months from the date of : (1) Uploading of EDI shipping bills onto the DGFT server by Customs. (2) Printing/ release of shipping bills for Non-EDI shipping bills. whichever is later, in respect of shipments for which claim is being filed We understand that as per Para 3.15 (a)(ii)(1) of the Handbook of Procedures (HBP) under the Foreign Trade Policy 2015-20, the last date for applying MEIS Duty Credit Scrips is within three months from the date of uploading the EDI shipping bills onto the DGFT server by Customs, in respect of the



shipments for which the claim is being filed. However, in our case, the Customs authorities have not yet transmitted the EDI shipping bill number 8880302, dated 14th November 2018, Port code INNML Mangalore Sea port to the DGFT server. Under the previous DGFT MEIS online application system, we could not apply for the MEIS Scrip without transmitting the shipping bill data from Customs to the DGFT server. Additionally, the new DGFT portal now mandates that a relaxation from the Policy Relaxation Committee (PRC) is required to apply for MEIS under such circumstances. This delay in the transmission of the shipping bill is a genuine hardship that is beyond our control and has prevented us from applying for the MEIS Scrip for the aforementioned shipping bill. Considering the circumstances, we request the PRC to intervene and permit us to apply for the MEIS Scrip. We are expecting that DGFT, as a trade facilitator and promoter of exports, will consider our request favorably.

Decision: The Committee examined the case on the basis of justification made by the applicant and discussed the matter at length and decided to refer the issue to PC-3 Division to furnish its comments. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/ PC-3 Division)

Case No.44 M/s. Smith Therm Private Limited, Jharkhand

F.No. HQRPRCAPPLY00012322AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 2110001025 dated 05/09/2012.

Applicant Statement: This is with reference to our Advance License No. 2110001025 Dated 05.09.2012 issued under File No. 21/21/040/00002/AM13 from RA, Patna. In terms of the stated terms and conditions of the authorization, we were required to make an export of 15195.240 Kgs of Electric heating Resistors for an FOB Value of USD 106585.00, against imports of 16000.00 Kgs of Silicon Bonded Micanite/Heater Plate and 13410.00 Kgs of Heating Tape/Resistance Wire for a CIF Value of USD 92682.09. And whereas we could complete almost 55.23% in terms of quantity and more than 100% in terms of value within the original E.O period of 18 months. But unfortunately due to a ongoing recession in the Europe and North America market (USA) , during the period 2013, 2014 & 2015 the downfall in economics of those countries immediately affected the manufacturers of white goods, i.e. electrical home appliances, which caused the demand of electrical heating parts to be kept temporarily on hold by those manufacturers in Europe and USA. Anticipating a positive turn in those markets in 2015-16, and based on an assurance of our foreign buyers i.e. is the manufacturers of white goods namely electrical home appliances we submitted our request to RA Patna, to allow a 2 year extension in E.O period, i.e., up to 05.03.2016 to enable us to complete our export obligation. Against this request, we got a deficiency letter dated 03.03.2015 asking for an application in ANF 4E towards EOP Extension up to 6 months from the date of its expiry along with necessary composition fees.



Since this permission to extend E.O for 6 months up to 05.09.2014 already got expired by the time the deficiency letter was issued to us. Hence we did not avail the first 6 months extension and waited for the foreign market to improve so that we get a positive idea towards the EOP Extension time required for completion of E.O. In the mean time we kept on making exports towards fulfillment of E.O based on whatever little export order we obtained, so that we completed our E.O as per the following details 1. E.O to be fulfilled within valid E.O period of 18 months - 15195.240 Kgs in terms of Qty; USD 106585.00 in terms of value. 2. E.O fulfilled within valid E.O period of 18 months - 8392.50 Kgs in terms of Qty; USD 143987.53 in terms of value. 3. E.O fulfilled between 18-24 Months - 792.00 Kgs in terms of Qty; USD 31520.00 in terms of value. 4. E.O fulfilled beyond 24 months but within 37 months 8342.80 Kgs in terms of Qty; USD 116989.92 in terms of value. Total E.O Fulfilled 17527.30 Kgs in terms of Qty USD 292497.45 in terms of value In view of the above, taking in to consideration the severe recession in Europe and USA and the resultant slowing down of our exports, we do hereby request you to allow EOP extension up to 30.10.2015 in order to regularize the exports made by us towards fulfillment of Export Obligation under relaxation of Policy and procedures as per the necessary provision of Para 2.59 of the FTP 2023. Your kind co-operation and positive action in the matter will be highly appreciated by us.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 2110001025 dated 05.09.2012 for a further period up to 31.10.2015 for the regularization purpose, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

Case No.45

M/s. Permeshwar Creations Private Limited, Mumbai.

F.No. HQRPRCAPPLY00002864AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Request for allow State and Central Taxes and Levies (RoSCTL).

Applicant Statement: Please refer to the above mentioned subject, we request you to kindly issue us fresh RoSCTL license to avail the benefit RoSCTL scheme. Earlier issued RoSCTL License No.0319292606 Dt: 12.07.2020 was not registered at Custom office JNPT due to error in acceptance/rejection code i.e. 02.00.38 which means at least one or more shipping bill used/repeated in any other RoSCTL license. Also please note that all shipping bills are outdated hence we are applying to PRC Committee to issue fresh RoSCTL License. Therefore we request your good self to please look into the matter and issue of fresh RoSCTL license after deleting S/B No.9746996 Dt:18.01.2020 in license no.0319292606 Dt:12.07.2020 and issue fresh RoSCTL license having value Rs.2024046.00.



Comments of PC-3 were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. The firm may approach the concerned RA.

(Action: Applicant/ RA Coimbatore)

Case No.46 M/s. Shreeji Agri Commodity Private Limited, Rajkot

F.No. HQREPCGPRAPP00012304AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 2411002710 dated 04/09/2023.

Applicant Statement: Earlier we had made request for the EO extension i.e upto 31.12.2024 which was accepted by your office now we request you for further relaxation in wheat export condition for EO fulfillment in 180 days from the date of import , in that now we required extension in EOP i.e.. upto 31.03.2025 . we herewith request you to kindly extend our EOP period i.e. up to 31.03.2025. As we had done our import on higher rate and unfortunately due to price hike in international market we are not be able to full EO in time now markets are stable and we are trying to fulfill the EO of balance quantity. Also we herewith enclose the details of EO fulfilled during extended EOP.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 2411002710 dated 04.09.2023 for a further period up to 31.03.2025 from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Rajkot)

Case No.47 M/s. Rohan Industries, Alwar

F.No. HQRPRCAPPLY00012306AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Request for Export obligation period extension further Six month-Review against Advance Authorization No. 1311000682 dated 22.10.2021.

Applicant Statement: In connection to our request for extension of export obligation period for reasons beyond our control, we request you to consider following facts:- 1. NPA Status: Our company account was classified as a Non-Performing Asset (NPA) in October 2022. 2. Possession by Bank: The bank took symbolic possession of our assets on February 17, 2023 (please find the notice

attached). 3. Legal Action: We filed a case against the bank in the Debts Recovery Tribunal (DRT), Jaipur, in March 2023. 4. Restoration of Possession: The DRT, Jaipur, restored possession to us via an order dated November 2, 2023 (order attached). 5. Further Legal Proceedings: The bank subsequently approached the Chief Judicial Magistrate (CJM) Court in Alwar for possession and also filed an appeal with the Debt Recovery Appellate Tribunal (DRAT) against the DRT order. 6. CJM Court Ruling: On January 11, 2024, the CJM Court in Alwar ordered the Superintendent of Police, Alwar, to grant possession to the bank (order attached). 7. Execution Request: The bank then approached the DRT in Jaipur for execution of the CJM Court order. 8. DRT's Decision: On September 18, 2024, the DRT refused permission for possession until a decision from DRAT Delhi is made (order attached). 9. Upcoming Hearing: The DRAT Delhi has scheduled a hearing for April 1, 2025, without granting any relief to the bank (order attached). Therefore till 31st March 2025 now we have no hindrance of any kind to operate our factory and if permission is granted by committee we will be in the position to fulfill our export obligation. Given these financial difficulties and the complexities surrounding our legal situation, we kindly request an extension of six months to complete our export obligations. We would also appreciate the opportunity to present our case in person before the committee. Your understanding and support during this challenging time would be invaluable to us as we strive to overcome these hurdles and remain committed to fulfilling our export obligations. Thank you for considering our request.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 1311000682 dated 22.10.2021 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Jaipur)

Case No.48 M/s. Raut Engineering Private Limited, Mumbai

F.No. HQRPRCAPPLY00012320AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Closure of Authorizations against Advance Authorization No. 0310833426 dated 16/12/2019.

Applicant Statement: We have in contact with Mr.Bobby with business reference in Aug-19 & we received orders for manufactures of kettles from Mr. Bobby through his company M/s KDG Group Ltd. unit 1112, 11/f wing on plaza 62 body RD Kowloon Hong Kong in the month of oct-2019 for export of three containers. We have insist for LC & received the same on 10.02.2020 after received of LC we have started manufacturing process



Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request. Applicant is suggested to approach the concerned RA.

(Action: Applicant)

Case No.49 M/s. Railtrack Concrete Products Private Limited, Kolkata

F.No. HQREPCGPRAPP00006427AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 0210210137 dated 01/10/2020.

Applicant Statement: Please note that we were granted subject Advance Authorization with an EOP of 18 months, and within the extended EOP period i.e. 01/04/2023 we can fulfill export obligation to the tune of 95.711% only. In context we would like to inform you the Justification for seeking relief regarding extension of export obligation in respect of the subject Advance Authorization. 1. The lifecycle of the authorization was till 01.04.2022 2. The utilization of the authorization concerning input of raw material was completed on 29.10.2021 vide Bill of Entry No. 6058754 dated 29.10.2021. The raw material was processed, and export was effected to the tune of 95.711 % compared to the export obligation imposed. Balance exports made within 13.07.2023. Statement of export & import are enclosed for your ready reference and record. Despite our sincere effort the same could not be fulfilled within the extended time-line also, having a quantity wise shortfall albeit the EO stands fulfilled in terms of value. Pertinent to mention here that in the aftermath of COVID, Companies faced heightened levels of uncertainty, especially in terms of their international operations. Countries around the world were scrambling to put policies in place to counter the economic fallout from the COVID-19 pandemic and to secure growth in the post-COVID-19 era. The statement of Export / Imports is attached hereto for your ready reference. In the light of above, this to pray to you to kindly consider our case for extension of export obligation period for a further period of six months, in view of genuine hardship being experienced by us in the aftermath of COVID-19. A little consideration of yours could fetch us a real relief in fulfilling the export obligation for further redemption of the case.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. No. 0210210137 dated 01/10/2020 for a further period up to 31.07.2023 for the regularization purpose, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.



(Action: Applicant)

Case No.50

M/s. Prayag Polytech Private Limited, Gurugram

F.No. HQRPRCAPPLY000012313AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0510400893 dated 21/12/2016, 0510401525 dated 07/02/2017, 0510405892 dated 16/03/2018, 0510415420 dated 06/10/2020.

Applicant Statement: Need for clubbing There are four licenses in this clubbing sought for redemption. License no Validity expiry Last Export Remarks Status 0510400893 dated 21.12.2016 20.05.2018 15.11.2017 Obligation was fulfilled before time All items were exported in excess quantities as required for fulfillment of obligation. 0510401525 dated 07.02.2017 06.08.2018 13.01.2018 Obligation was fulfilled before time All items were exported in excess quantities as required for fulfillment of obligation. 0510405892 dated 16.03.2018 15.09.2019 28.03.2019 As explained above the production was decreased after march 2019 when the last export under this license was executed. There was short export of 2 items which remains pending for export. When we club this license with above mentioned licenses (Allowed as per guidelines), the shortage still remains pending for 1 item namely Titanium Dioxide (Sr. no. 2). 0510405420 dated 06.10.2020 05.04.2022 04.05.2022 1 Export was made after 06.08.2021 in total, thus obligation was already completed well in time. There was excess exports done under this license for 1 item namely Titanium Dioxide (Sr. no. 2) which supports the clubbing for completion of obligation as required for above mentioned licenses. Reasons for clubbing the licenses ? As mentioned above the calculation supports the fact that clubbing of above mentioned licenses. ? Advance authorization 0510405892 dtd 16.03.2018 was undergoing utilization for export obligation at the time when all the business activities were freeze. ? There was no Advance authorization issued in between October2018 and July 2020. Thus, there was no possibility to club this license with any such license. ? We had asked for revalidation of the advance authorization no. 0510405892 dtd 16.03.2018 for completion of export obligation against this authorization vide F. NO. 01/60/162/329/AM21/PRC. Under this PRC, Our prayer was to allow revalidation of import as well as export as Honorable NCLT court has also ordered at the time of our dispute settlement to condone all charges to revalidate our operations to all government authorities including DGFT. ? We had pleaded for help of DGFT to streamline our obligation and operational activities any try to make exports with limited resources left but our PRC was not allowed. ? License no 0510405892 dtd 16.03.2018 last date of import was 23.10.2018, 2 items were completely imported yet due to halt in operating activities import could not be utilized in export as guidelines of advance licenses do not allow the dispose of imported items into domestic sale this quantity is used in excess exports made under License no 0510405420 dtd.06.10.2020.and thus redemption needs to be permitted ? Had the internal dispute not taken place, all advance authorizations would have redeemed in regular course, only due to this dispute

Sanjay

from beginning of 2019 till Feb 2020, the exports were affected. Post dispute settlement, COVID 19 pandemic effected exports activities for almost two years. ? Our Track record as can be seen above reveals that all the Advance authorizations were redeemed before the allowed period and only in these circumstance, the period was not honored but the redemption is still complete condoning the period of clubbing. Request for off line personal hearing Considering the above mentioned facts and merits in our favor, the clubbing may be permitted as applied in redemption application. We are ready to deposit composition fees as required under Public notice no. 52/2015-2020 dtd 18th January 2023. We have been denied a chance for personal hearing against our earlier requests, we sincerely hope that we will be allowed offline personal hearing in response to our continuous efforts to justify our situation and our application for policy relaxation. We sincerely hope that policy relaxation committee will review our case sympathetically and provide us relaxations as requested.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.51 **M/s. PMC Rubber Chemicals India Private Limited,**
Kolkata

F.No. HQRPRCAPPLY00012298AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 0210207415 dated 28/02/2017.

Applicant Statement: To inform you that Advance Authorization No.0210207415 dt.28/02/2017 requesting 1st EOP extension as per DGFT PUBLIC NOTICE NO.52/2015-2020 DT.18/01/2023 under para4.42(e) to Shipping Bill No. (1).8893006 dt.15/11/2018, (2).1670568 DT.30/01/2019, (3). 3271443 DT.04/04/2019 and Further 2nd EOP Extension Shipping Bill No. (4).3012946 DT.26/03/2018 as per DGFT PUBLIC NOTICE NO.52/2015-2020 DT.18/01/2023 under para 4.42(f). Requesting to enclose shipping bills by EOP EXTENSION. Therefore, sir, our humble request, that the mentioned shipping bills are EOP EXTENSION, please kindly arrange it. We hope you will do the needful and oblige.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.52

M/s. Oracle Polyplast, Dadra And Nagar Haveli

F.No. HQRPRCAPPLY00012303AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 0311014274 dated 29/04/2022.

Applicant Statement: The AA is issued in the Month of Feb 2022, in the Second phase of Covid, the COVID-19 pandemic and the Ukraine war have significantly impacted global trade, altering export volumes, shifting trade routes, and creating new challenges for businesses around the world. Many countries faced production slowdowns or shutdowns, leading to shortages of goods and raw materials, Lockdowns and illness reduced labour availability, affecting both manufacturing and logistics. This resulted in slower production and transportation of goods. Global shipping routes were disrupted by COVID-19, with delays at ports, increased shipping costs, and a shortage of containers, further impacting exports. The combination of COVID-related supply chain disruptions, higher energy prices, and shortages of raw materials has made exports more expensive. This, in turn, has affected the profitability and competitiveness of many exporting countries. The pandemic caused disruptions to global supply chains, leading to delays, shortages, and reduced production capacity in many sectors. The war in Ukraine, which began in February 2022, has also had major consequences for global trade and exports.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 0311014274 dated 29.04.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.53

M/s. Kothari Metals Ltd, Kolkata

F.No. HQRPRCAPPLY00000730AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Request for revalidation of Scrip against MEIS Scrip No. 0219111317 dated 09.11.2022.

Applicant Statement: We have purchased freely transferable MEIS duty credit scrip no.0219111317, dated 09/11/2022, duty Credit Value Rs.6,29,349/- issued by Addl. DGFT Kolkata F.no.028909055921AM22, directly from the exporter M/s. Balaji Agro Private Limited, IEC no.0298017172, purchased on dated 22/06/2023, Sale Invoice No.BA/369/23-24, MEIS was valid till date 08/11/2023 i.e one year from the date of MEIS issue or 19 weeks only from our purchase date the MEIS



Licence was also transferred in the online system by the seller on dated 30/06/2023, in terms of your office Trade Notice no.42, dated 11/09/2019, but acceptance by us is still pending due to technical issue in your system, we have tried several times but the same issue persist showing Transfer ?Pending Acceptance (screen shot of the same is attached herewith). The MEIS duty credit scrip no.0219111317, issued on 09/11/2022, remained unutilized for a duty credit value of Rs.4,53,906/- due to a technical error regarding our acceptance of the MEIS duty credit as mentioned above. This error stemmed from adherence to your office's Trade Notice no. 42, dated 11/09/2019, which states that the transferee cannot utilize the MEIS unless it is recorded in the system and the authority not allowed the debiting as per earlier process under which we have already utilized MEIS duty credit value of Rs.1,75,443/-. This was considered due to the widespread challenges faced by importers in debiting MEIS in the online system and recording transfers in this regard The Office of the Commissioner of Customs, Import-II, Zone-I, Mumbai, addressed this issue through PUBLIC NOTICE NO. - 190/2021 dated 26/11/2021. This notice permitted debiting without requiring the recording of transfer and ownership details of MEIS scrips. Additionally, it acknowledged the ongoing dysfunctionality of the DGFT system for the same, many other Customs followed this to facilitate the importer under MEIS Lic for duty payment. We attempted to debit the remaining duty credit value of Rs.4,53,906/- through our consignment under the Bill of Entry for Home Consumption on dated 28/07/2023. However, the authority did not permit this action, citing adherence to your office's Trade Notice no. 42, dated 11/09/2019, as our acceptance was still pending due to a technical issue in your system for which we have tried several times. It is to be mentioned that MEIS duty credit is monetary matter towards payment of import duty etc. with a validity of only a year from the date of issue which is not at all justifiable, which has been reduced from two years to one year vide your office Notification No.26/2015-2020, Dated 16/09/2021, it is to be further mentioned that RODTEP & ROSCTL duty credit scrip are issued under the present system with a validity of two years. Keeping in view of above facts and based on the situation and circumstances beyond our control and also considering the genuine hardship we've faced, we most humbly pray for extension of above MEIS duty credit validity for six months from the date of endorsement or as you may deem fit and proper and save us from the monetary loss. Documents attached herewith in pdf format : MEIS duty credit with Purchase Invoice, Transfer letter, Bill of Entry for Home Consumption, (E-Annex 10.0), transfer acceptance error, etc. for your ready reference.

Comments of PC-3 Section were also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.54

M/s. Ketan Plastic Industries Private Limited, Mumbai



F.No. HQRPRCAPPLY00012297AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Request for revalidation of two DFIA Authorization No. 0311011547 dated 24/12/2021 and 0311009788 dated 24/12/2021.

Applicant Statement: The DFIA licence issued were issued due to the reason that the Data Exchanged between DGFT and Customs were mismatched and registration process at Custom were not done and during the process of period subject licence were Expired and request is being made for Revalidation for Utilization purpose You are therefore requested to consider our request for revalidation of above two authorization after justification of submitted supporting documents. The error is with DGFT and Customs , hence consideration is request at an early date.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EGTF division for its examination. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/ EGTF Division)

Case No.55

M/s. K.L.F. Nirmal Industries Private Limited, Kerala

F.No. HQRPRCAPPLY00007284AM24

Meeting No.24AM25 held on 24.01.2025

Subject: Exemption From Requirement of NOC against Advance Authorization No. 1011002150 dated 04/12/2023.

Applicant Statement: Waiver from producing NOC from STE for import of coconut oil against advance authorization. STE informs that they have no instructions for issue of NOC. Detailed note attached. As per para 2.2AQ of FTP authorization granted by RA it is felt that in such cases NOC not required. Unable to import goods under authorization.

We had obtained an Advance Authorisation on 04.12.2023 from JDGFT Cochin for import of Coconut Oil. Copy of the Authorisation attached for your ready reference. As per FTP for import item Coconut Oil falls under STE Category for import vide DGFT Notification No 8/2023 dated 29.05.2023. Though being a Restricted Item, Advance Authorisation was issued for import of the required inputs. In this connection, we draw your kind attention to Para 2.21 (c) of FTP 2023 wherein it is stated that DGFT may grant an Authorisation to any other entity for import or export of any of the goods notified for exclusive Trading by STEs. Having obtained an Authorisation specifically from RA exclusively for an STE item, we were under a genuine impression that once a specific Authorisation has been issued by RA, a separate NOC from the STE is not required. In fact, this is an impression amongst many importers of STE goods. To our dismay, when we approach Tuticorin Customs for pre-advice on clearance, we were informed that we would definitely



need to produce an NOC even for an Advance Authorisation issued for an item covered under STE. This issue needs to be formally clarified and we request the Hon'ble Committee to kindly issue necessary instructions to the Policy Cell to issue a communication as to whether an NOC from the STE is required for the import of goods for which an Advance Authorisation has been issued by an RA. This is our first request. In the meanwhile, we would like to submit that we have obtained this Authorisation on 04.12.2023 and the Seller is not able to wait any longer for effecting shipment. As a law abiding entity, we do not want to get into problems with Customs at the time of import. Accordingly, we approached the STE in this case, namely NAFED, Cochin a few days back and we were informed that they have no instructions to issue NOC to an item covered under STE even if it is for import against Advance Authorisation. This has created a genuine difficulty for our operations. With a view to overcome this situation our second and most important request to the Hon'ble Committee is to kindly grant a one-time relaxation on the requirement of the NOC for import of an item falling under STE. under an Advance Authorisation issued in terms of Para 2.21 (c) of FTP 2023. We hope the Committee will kindly appreciate the genuine predicament in which we are in and would be good enough to kindly concede to our request and relax the provision for NOC for import of coconut oil under Advance Authorisation No. 1011002150 dated 04.12.2023. While on the subject, we would also like to humbly submit that to the best of our knowledge direct purchase of Coconut Oil from selective sources on a one to one basis will definitely fetch a better price than a procurement process initiated through formal Tender by STE. Since the item is required for export, we cannot play around with input price which is a very vital component in the pricing because the primary raw materials constitute 90% of the sales price. Under the circumstances, we request with great respect that the Committee may kindly persuade DGFT to shift the item from the STE list to the Restricted List so that the problems of the exporters are solved without allowing reckless imports. We do hope you will consider all our representations after due consideration and take appropriate actions as the Committee deems fit for redressal of genuine grievance. However, an urgent decision may kindly be taken on our request to relax the provision immediately for NOC on the Advance Authorisation No 1011002150 dated 04. 12.2023.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to accede to the request and allow the waiver from producing NOC for import of coconut oil under the Advance Authorisation No. 1011002150 dated 04.12.2023. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No.56 M/s. Honda Motorcycle And Scooter India Pvt. Ltd, Gurugram

F.No. HQRPRCAPPLY00012302AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Relaxation of condition No. 10(e) of Import Policy Condition attached to

Chapter 87 of ITC (HS).

Applicant Statement: Reasons for seeking waiver of Condition No. 10(e) of Chapter 87 to the ITC(HS) in Schedule 1. For details explanation we are also attaching application in ANF2D along with letter and its annexure . RELIEFS SOUGHT / PRAYER In view of the foregoing submissions, the Applicant respectfully prays for the following reliefs: 1. relax the provisions of the FTP in favour of the Applicant and waive off the policy condition no. 10(e) of Chapter 87 to the ITC(HS) in Schedule 1 ? Import Policy, for import of the racing bikes; 2. Grant an opportunity of personal hearing to represent our case before this Committee?; and/or 3. Any other suitable measure which this Honorable Committee may deem fit.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it was decided to refer the issue to PC-2 Division for resolution. The firm shall approach PC-2 within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ PC-2 Division)

Case No.57 M/s. Helious Specialty Gases Private Limited, Gujarat

F.No. HQRPRCAPPLY00012305AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Second re-validation against Licenses for Restricted Items Authorization No. 0111006359 dated 18/11/2022.

Applicant Statement: We were unable to complete the import obligation within the allotted time frame of the license due to Supply related logistics and raw material problems. We are aware that such types of cases are considered by the PRC and revalidation is done after deliberation.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.58 M/s. Permashwar Creations Private Limited, Mumbai

F.No. HQRPRCAPPLY00002924AM24

Meeting No.24AM25 held on 24.01.2025

Subject: We request you to kindly issue us fresh MEIS license to avail the benefit MEIS scheme against MEIS Scrip No. 0319310883 dated 15/12/2020.



This is a defer case of PRC Meeting No.20AM24 held on 24.01.2025 14.11.2023 & 17.11.2023 (Case No.36) wherein Committee decided to defer the case to PC-3 Division for its resolution.

Applicant Statement: Please refer to the above mentioned subject, we request you to kindly issue us fresh MEIS license to avail the benefit MEIS scheme. We M/s. PERMESHVAR CREATIONS PVT. LTD. would like to inform you that earlier we were holding MEIS License no.0319196922 Dt. 13.11.2018 License Value Rs.342130.00 which was sent to Bombay House custom for verification but they refused to verify the License due to error in Acceptance/ Rejection Code i.e. 13, 02, 38 in EDI system Shipping Bill No.5304256 Dt.16.01.2016 was repeated for the same we took an appointment with Dy.DG officer in Mumbai DGFT and we had explained the matter they advised us to surrender the license and the DGFT will issue the fresh License against the same Therefore we request your good self to please look into the matter and delete the repeated Shipping Bill No. 5304256 Dt. 16.01.2016 and re-issued the amended License with the revised License value Rs.331269.00.

Comments of PC-3 Section were also seen.

Decision: The case is withdrawn.

(Action: Applicant)

Case No.59 **M/s. Eastern International, Kanpur**

F.No. HQRPRCAPPLY00012285AM25

Meeting No.24AM25 held on 24.01.2025

Subject: Extension of EOP against Advance Authorization No. 0611001358 dated 18/05/2022.

Applicant Statement: We are TWO STAR status holder manufacturer and exporter of Harness and Saddlery. We hereby further inform that due to world sluggish economy due to COVID -19 and Ukraine - Russia War , Middle east disturbance due to Isreal - Hamas war and Economic Implications of Middle East Conflicts causing Shipping freight price goes up and We further hereby inform that Harness & Saddlery sector which is mainly based in Kanpur has been very badly affected post COVID due to very poor demand specially in EUROPE and because of that our buyer postpone the orders and for that reason we could not fulfill the export obligation against the above mentioned Authorization against which we already got imported specific raw material for this specific buyer . But now our buyer has placed the orders and we have also got the export consignment ready to be shipped but the above said Advance Authorization has been expired for that we hereby humbly request to grant us the extension for six months so that we would be able to fulfill the export obligation . We once again humbly request to grant us the extension and oblige

Decision: The Committee went through the justification made by the applicant and

discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension against Advance Authorization No. 0611001358 dated 18.05.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kanpur)

Case No.60 M/s. Asian Tea Company Private Limited, Kolkata

F.No. HQRPRCAPPLY00371101AM22

Meeting No.24AM25 held on 24.01.2025

Subject: For Allowing In System For MEIS Benefit Where Export In CNY and Realization In USD.

Applicant Statement: Earlier decision were PRC expressed that it is not policy issue and send to EDI division for its detail examination and decision. But, after that so many attempts have been taken from us but our efforts failed. The issue is export of bulk tea in 16 cases to china in CNY currency and where payment are realized in USD 100%. Our say is the foreign currency has realized in 100% and as per para 3.04 of FTP we are entitled for MEIS. In a mail from DGFT officials it has written that export currency and realization currency should match for MEIS. Sir, the system is man made and it can be changed for better support to exporter.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it was decided to refer the issue to EGTF Division for examination. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/ EGTF Division)

